

**Notice under section 30 of the Company Secretaries act, 1980  
(Rule 1058)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

REVISION APPLICATION NO. OF 19

Under the Company Secretaries Act, 1980)

In the matter of Company Secretaries Act,  
1980 (Act 56 of 1980);

And

In the matter of ..... a Member of  
the Institute of Company Secretaries of India.

To,

- (1) ..... Member  
of the Institute of Company  
Secretaries of India;
- (2) The Secretary of the Council of  
the Institute of Company  
Secretaries of India;

WHEREAS the Applicant abovenamed has filed in this Court a Revision Application against the Order dated ..... day of ..... 19 . of the Council of the Institute of Company Secretaries of India;

AND WHEREAS you are hereby required to forward to the Prothonotary and Senior Master, within two weeks from the date of service of this Notice upon you, the finding of the Council and all other documents mentioned in Rule 1057(1) of the Rules of the High Court (Original Side) and the extra copies referred to in sub-rule (3) of the said Rules; and

NOW TAKE NOTICE that the Revision Application will be placed for hearing before a Division Bench of this Court on the ..... day of ..... 19 . at 11 O'Clock in the forenoon, when you are required to appear either in person or by an Advocate entitled to practice in this Court.

AND TAKE FURTHER NOTICE that in default of your appearance either in person or by an Advocate, the Appeal will be heard and determined in your absence.

Dated this ..... day of ..... 19 .

Prothonotary and Senior Master

SEALER

The ..... day of ..... 19 .

Advocate for .....